

(a) whether the Government have reviewed the implementation of the Panchayati Raj Programme in various States/UTs;

(b) if so, the details of the achievements, State/UT-wise;

(c) the arrangements made by the Union Government at District, State and Central level for concurrent review of the programmes under the Panchayati Raj; and

(d) the steps taken/proposed to be taken to strengthen the arrangements to ensure effective implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS ( SHRI RAMESHWAR THAKUAR) : (a) and (b). All the States and Union Territories where the provisions of the Constitution (73rd Amendment) Act, 1992 are applicable, have either amended their legislation or brought in fresh legislation on Panchayati Raj in conformity with the Constitution (73rd Amendment) Act, 1992. A National Committee of Panchayats Ministers has been constituted to deliberate upon and to make suggestions regarding various aspects of implementation of Panchayati Raj. This Committee has met four times till now and reviewed such aspects as legislation, training, delegation of powers etc.

(c) and (d). It is mainly the responsibility of State Governments to implement the provisions of Panchayati Raj Act in all its details. They would also make arrangements to devolve responsibility, powers, authority and funds to enable Panchayati Raj Institutions to function as

envisaged in the Constitution and Panchayati Raj to legislations. However at the Central Government's level, the Ministry reviews the developmental programmes through periodical progress reports (mentioning key indicators), insisting on fulfilment of procedural requirements for release of second instalment of funds, field visit and review by area officers and through the reviews by various sanctioning, screening and standing Committees. Besides periodical meetings of Secretaries/Commissioners, Project Directors etc. concurrent evaluation of programmes like JRY, IRDP etc. are also conducted. Finally, the consultative/ Standing Committee of the Parliament too reviews the programmes. At the State level also, the progress reports, completion of procedural requirements for release of funds, inspections and field visits by commissioners and other senior officers and SLCC meetings are the fora where detailed review of progress of development works is conducted. At the district level, intensive site inspection, detailed review and meetings and review by various district level agencies are the methods to review the progress. Recently, emphasis has been reiterated on field visits and inspection by the designated area officers of this Ministry and detailed review of programmes at various fora. The National Committee of Panchayat Ministers too has been reviewing the progress on various occasions.

#### Electronic Units

474 KUMARI SUSHILA TIRIYA :  
SHRI GURUDAS KAMAT :

Will the PRIME MINISTER be pleased to state :

(a) whether several electronic goods manufacturing units in the country are facing crisis;

(b) if so, the reasons therefor; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir.

(b) and (c). Do not arise.

#### **Development of Towns**

475. SHRI PARAS RAM  
BHARADWAJ:  
SHRI MANIKRAO HODLYA  
GAVIT:  
SHRI SHIVSHARAN VERMA:  
SHRI BAPU HARI CHAURE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have released funds to various States for development of small and medium towns during the last three years;

(b) if so, the details thereof; and

(c) the names of the towns developed so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) to (c). Yes, Sir. A Statement showing the releases of Central assistance State-wise/Town-wise under the Centrally Sponsored Scheme of Integrated Development of Small and Medium Towns (IDSMT), during the last three years is enclosed.